

COMMITTEE ON SUBORDINATE LEGISLATION
(2018-2019)

(SIXTEENTH LOK SABHA)

THIRTY NINTH REPORT

[Action Taken by Government on the Observations/Recommendations contained in the Eighth Report of the Committee on Subordinate Legislation (Sixteenth Lok Sabha)



LOK SABHA SECRETARIAT

NEW DELHI

January, 2019/Pausa, 1940 (Saka)

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(2018-2019)

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(PRESENTED TO LOK SABHA ON 3.1.2019)



LOK SABHA SECRETARIAT

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- II. Extracts of the Minutes of the Third sitting (2018-19) of the Committee (2018-19) (16th Lok Sabha) held on 20.12.2018
- III. Analysis of the Action Taken by the Government on the Observations/ Recommendations contained in the Eighth Report of the Committee on Subordinate Legislation (16th Lok Sabha).

(ii)

**COMPOSITION OF THE COMMITTEE ON SUBORDINATE LEGISLATION
(16th LOK SABHA)
(2017-2018)**

1. Shri Dilipkumar Mansukhlal Gandhi Chairperson

MEMBERS

2. Shri Idris Ali
3. Shri Birendra Kumar Choudhary
4. Shri S. P. Muddahanumegowda
5. Shri Shyama Charan Gupta
6. Shri Jhina Hikaka
7. Shri Janardan Mishra
8. Shri Prem Das Rai
9. Shri Chandul Lal Sahu
10. Shri Alok Sanjar
11. Shri Ram Prasad Sarmah
12. Adv. Narendra Keshav Sawaikar
13. Shri V. Panneer Selvam
14. Shri Ram Kumar Sharma
15. Shri Nandi Yellaiah

SECRETARIAT

1. Shri Ravindra Garimella - Joint Secretary
2. Shri Ajay Kumar Garg - Director
3. Smt. Jagriti Tewatia - Deputy Secretary

INTRODUCTION

I, the Chairperson, Committee on Subordinate Legislation having been authorised by the Committee to submit the report on their behalf, present this Thirty- Ninth Action Taken Report.

2. This Report relates to the action taken on the Observations/Recommendations contained in the Eighth Report (2014-2015) (Sixteenth Lok Sabha) which was presented to Lok Sabha on 12.08.2015.
3. The Committee considered and adopted this Report at their sitting held on 20.12.2018.
4. The summary of recommendations contained in the Eighth Report and action taken reply of the Government thereon have been reproduced in Appendix I of the Report.
5. The Extracts of the Minutes of the sitting of the Committee relevant to this report are brought out in Appendix II.
6. An analysis of action taken by the Government on the recommendations contained in the Eighth Report of Committee on Subordinate Legislation (Sixteenth Lok Sabha) is given in Appendix III.

New Delhi;
December, 2018
Agrahayana, 1940 (Saka)

DILIPKUMAR MANSUKHLAL GANDHI
Chairperson,
Committee on Subordinate Legislation

REPORT

This Report of the Committee on Subordinate Legislation (2017-18) deals with the action taken by the Government on the observations/recommendations contained in Eighth Report (Sixteenth Lok Sabha) of the Committee which was presented to Lok Sabha on 12.08.2015. The Eighth Report dealt with the following subjects :-

- I. The Central Industrial Security Force, Security Wing, Sub-Inspector (Executive) Recruitment Rules, 2013 (GSR 783-E of 2013).
 - II The Ministry of Home Affairs, Department of Official Language, Central Hindi Training Institute, Hindi Teaching Scheme, Assistant Director (Hindi Typewriting and Hindi Stenography) Recruitment Rules, 2014 (GSR 95 of 2014).
 - III. The Coffee Board (Cadre and Recruitment) Rules, 2014 (GSR 198-E of 2014)
2. The observations/recommendations made by the Committee in respect of the shortcomings observed in the above rules are contained in para 1.4 of chapter I, para 2.4 of chapter II and paras 3.5, 3.8, 3.11, 3.12, 3.17, 3.20, 3.24, 3.28, 3.32 and 3.35 of chapter III of the 8th Report which after presentation was forwarded to the concerned Ministries for implementation of the recommendations contained therein. The Ministries concerned, viz. the Ministry of Home Affairs (Department of Home Affairs), the Ministry of Home Affairs (Department of Official Language) and the Ministry of Commerce & Industry (Department of Commerce) respectively furnished their action taken replies in respect of all the twelve observations/recommendations contained in the Report.
3. The main observations/recommendations made by the Committee in its Eighth Report (Sixteenth Lok Sabha) and the action taken thereon by the Ministries concerned are briefly given as follows:-

I. The Central Industrial Security Force, Security Wing, Sub-Inspector(Executive) Recruitment Rules, 2013 (GSR 783-E of 2013)

In Rule 7(1) of the above Rules, besides the prescribed phraseology viz. 'that every person appointed under these rules shall retire from service on the afternoon of the last day of month in which such person attains the age of sixty years', another phraseology was added which signified that, 'age of superannuation could be such other as may be specified by the Central Government from time to time'. The Committee found this phraseology as an arbitrary one which can result in discrimination. The Committee therefore, recommended that Rule 7(1) had to be drafted in a manner so as to bring it in line with the rules of the Central Government relating to the superannuation of its employees. The Ministry of Home Affairs (Department of Home Affairs) in their action taken reply submitted that the Rule 7(1) has been amended by deleting the words "or such other age as may be specified by the Central Government from time to time" by notifying CISF, Security Wing, Sub-Inspector (Executive) Recruitment (Amendment) Rules, 2015 published in the Gazette of India, vide GSR 319 (E) dated 6.04.2015.

II. The Ministry of Home Affairs, Department of Official Language, Central Hindi Training Institute, Hindi Teaching Scheme, Assistant Director (Hindi Typewriting and Hindi Stenography) Recruitment Rules, 2014 (GSR 95 of 2014).

As per column 7(ii) of the Schedule pertaining to the post of Assistant Director (Hindi Typewriting and Hindi Stenography), of the above Recruitment Rules besides requisite proficiency in Hindi Shorthand, speed of 40 words per minute in Hindi Typewriting on manual typewriters was also prescribed. On being pointed out by the Committee that the manual typewriters have already been replaced by computers in almost all Government organizations, the Ministry of Home Affairs (Department of Official Language) in their action taken reply submitted that appropriate amendment regarding transformation of speed in Hindi Typewriting to 'key depressions' has been made and published in the Gazette of India vide GSR 95 dated 18.6.2016.

III The Coffee Board (Cadre and Recruitment) Rules, 2014 (GSR 198-E of 2014)

In the above Rules, certain observations/recommendations were made by the Committee on the shortcomings observed during the scrutiny of the Rules. These are elaborated as follows:-

(a) The Committee had opined that use of vague expressions and terms tend to weaken the rules in terms of their framing and application and recommended that the Ministry may clarify the term 'key post' used in rules and bring out amendment to this effect. The Ministry of Commerce and Industry in their Action Taken Reply informed that necessary amendments have been carried out in the Rules and notified vide GSR 872-E dated 8.9.2016.

(Para 3.8)

(b) The Committee noted that the expressions such as 'recognized institution' are unable to convey the exact nomenclature and could be interpreted variedly. The Committee, therefore, desired that as far as possible the terms in rules should be spelt out with precision and accuracy so that it doesn't leave scope for varied interpretation. The Ministry of Commerce and Industry in their action taken reply submitted that necessary amendments have been carried out in the Rules and notified vide GSR 1479-E dated 1.12.2017.

(Para 3.12)

(c) The Committee noted that the 'disqualification clause' relating to marriage as specified by DOPT in recruitment rules is very much indispensable part of the recruitment rules and observed that the Ministry should ensure that while drafting rules standard clauses should certainly form part of rules. The Ministry in their Action Taken Reply agreed to it and submitted that necessary amendment have been carried out in the Rules and notified vide GSR 872-E dated 8.9.2016.

(Para 3.17)

(d) The Committee noted that there was lack of clarity in relation to the method of recruitment for Non-Technical Posts in respect of S.No. 5, 6, 7, 8 & 20 and Technical Posts in respect of S.No.1. The Ministry in their Action Taken Reply submitted that necessary amendments have been made in respect of posts at Sl.No. 5 and 20 vide GSR 1479-E dated 1.12.2017 and for the posts at Sl.No. 6, 7 and 8 (Non-technical posts), the rules are framed so as to provide wider promotional opportunities to the employees possessing the requisite qualification and experience. For post at Sl.No. 1 of Technical Post there is a well-defined feeder cadre with sufficient number of posts. Thus other method of recruitment viz. deputation or direct recruitment have not been included. In view of this obtaining position the Committee thus do not desire to pursue this further.

(Para 3.20)

(e) The Committee noted that for certain 'Non-technical Posts' i.e. at Sl.No. 5, 7 and 8, the probation period was not prescribed even though there was a change in service group. The Ministry in their Action Taken Reply submitted that as regards post at Sl.No. 5 necessary amendments have been made vide GSR 1479-E dated 1.12.2017. As regards post at Sl.No. 7 and 8, the Ministry clarified that these are tenure posts and tenure is specified in Col. 10. The Committee thus do not desire to pursue this further.

(Para 3.24)

(f) The Committee noted that in Col. 8 for the post of Deputy Director (Official Language) the probation period of two years is applicable only to the feeder cadre carrying grade pay of Rs. 4600/- and not for grade pay of Rs. 5400/-. On being pointed out, the Ministry clarified that as the GP of Rs. 5400/- is part of same pay band, the probation period is not applicable for Rs. 5400/-. On being recommended by the Committee to amend the Rules as per the clarification furnished by them, the Ministry in their Action Taken Reply submitted that necessary amendments have been carried out in the Rules and notified vide GSR 1479-E dated 1.12.2017. (Para 3.28)

(g) The Committee observed contradiction in probation period for posts at Sl.No. 3 and 4 in the 'scientific posts' wherein for experience under Column 6 it was prescribed - experience of 10 years in GP Rs. 5400/- and the entry under Column 8 prescribed for probation period of two years even though recruitment is made to GP Rs. 6600/-. The Committee recommended to rectify the probation period. The Ministry in their Action Taken Reply submitted that as per DOPT guidelines dated 21.7.2014 probation period is required for all posts. The Committee thus do not desire to pursue this further.

(Para 3.32)

(h) The Committee noted that rules have prescribed probation period for the post of Assistant Specialist which carries Grade Pay of Rs. 4600/- although the feeder cadre for the said post which carries grade pay of Rs. 4200/- are both part of same pay band - 2. The Committee, therefore, recommended for deletion of the probation period. The Ministry in their Action Taken Reply submitted that necessary amendment have been carried out in the Rules and notified vide GSR 1479-E dated 1.12.2017.

(Para 3.35)

4. The Committee, therefore, feel satisfied to note that the Ministries concerned have accepted the shortcomings as pointed by the Committee and rectified the same. A statement showing the Action Taken by the Government on the recommendations contained in the Eighth Report is given in Appendix-I.

New Delhi;
December, 2018
Agrahayana, 1940 (Saka)

DILIPKUMAR MANSUKHLAL GANDHI
Chairperson,
Committee on Subordinate Legislation

APPENDIX – I
(*vide Para 4 of the Report*)

STATEMENT SHOWING THE ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS/OBSERVATIONS CONTAINED IN THE EIGHTH REPORT OF THE COMMITTEE (16th LOK SABHA)

- I. The Central Industrial Security Force, Security Wing, Sub-Inspector (Executive) Recruitment Rules, 2013 (GSR 783-E of 2013)

Recommendations of the Committee

The Committee note that phraseology used in Rule 7(1) of CISF, Security Wing, Sub Inspector (Executive) Recruitment Rules, 2013 that every person appointed under these rules shall retire from service on the afternoon of the last day of month in which such person attains the age of sixty years is in tune with Rule 56(a) of Fundamental Rules and therefore reasonable and justified. However, adding another phraseology in the said rule which signifies that age of superannuation could be such other as may be specified by the Central Government from time to time is an arbitrary one and can result in discrimination. It is true that if only the first-half of Rule 7(1) is read, an impression may be created that the age of retirement is sixty years, but if the second-half of the Rule is read harmoniously together with the first-half, it is clear that the intention of the rule making authorities was to fix the age of superannuation at 60, leaving it to the Government to permit, with their consent, some selective officers to continue in service for a shorter or longer period. The Committee firmly hold that Rule 7(1) had to be drafted in that manner so as to bring it in line with the rules of the Central Government relating to the superannuation of its employees. The Committee however express their satisfaction that on being pointed out, the Ministry have taken note of the discrepancy as observed by the Committee and have communicated to CISF for issuing amendment to Rule 7 (1) by deleting the words “or such other age as may be specified by the Central Government from time to time”. The Committee therefore, recommend that the proposed amendment in Rule 7(1) may be brought out within a fixed time frame and a copy of the amended notification may also be furnished for perusal by the Committee.

(Para 1.4 of the Report)

Reply of the Ministry

The Rule 7(1) of CISF, Security Wing, Sub-Inspector (Executive) Recruitment Rule, 2013 has been amended by deleting the words “or such other age as may be

specified by the Central Government from time to time" vide CISF, Security Wing, Sub-Inspector (Executive) Recruitment (Amendment) Rules, 2015 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) vide GSR 319 (E) dated 06.04.2015.

[The Ministry of Home Affairs (Police –II Division) (Pers-I Desk) O.M. No. 45012/60/2015/Pers.I dated 6.10.2015]

II. The Ministry of Home Affairs, Department of Official Language, Central Hindi Training Institute, Hindi Teaching Scheme, Assistant Director (Hindi Typewriting and Hindi Stenography) Recruitment Rules, 2014 (GSR 95 of 2014)

Recommendation of the Committee

The Committee note that under column 7(ii) of the Schedule pertaining to the post of Assistant Director (Hindi Typewriting and Hindi Stenography), besides requisite proficiency in Hindi Shorthand, speed of 40 words per minute in Hindi Typewriting has still been computed on the basis of manual typewriters especially when these typewriters have already been replaced by computers in almost all Government organizations. The Committee also note that even though the Recruitment Rules, prior to their publishing in final form, had to go through a rigorous process of concurrence, consultation and vetting by DoPT, UPSC and the Ministry of Law respectively, such errors go unnoticed and the plea of the Ministry that Hindi typewriting is being conducted by the UPSC only on manual typewriters also appears untenable especially when office automation has already reached to all the organizations of Government of India. The Committee, however, express their satisfaction that Ministry of Home Affairs on being pointed out has agreed to bring out appropriate amendment regarding transformation of speed in Hindi Typewriting to 'key depressions'. The Committee therefore, recommend that the proposed amendment may be brought out expeditiously and the amended notification may be furnished to the Committee.

(Para 2.4 of the Report)

Reply of the Ministry

Amendment in this regard was issued vide letter No. 14034/24/2015-OL(Trg.) dated 10.6.2016 and a copy was sent to Lok Sabha Secretariat. The notification was also issued in part-II, Section 3 (i) of Gazette of India dated 12-18 June, 2016. However a copies of the Letter and Notification are enclosed.

[Ministry of Home Affairs (Rajbhasha Vibhag) F. No. 14034/23/2015-OL(Training) dated 17.03.2017]

III. The Coffee Board (Cadre and Recruitment) Rules, 2014 (GSR 198-E of 2014)

Recommendation of the Committee

The Committee note that in the aforesaid rules, the terms like 'Govt. Of India or Central Govt' have been liberally used for the purpose of Appointing Authority / Approving Authority etc. and on seeking clarification it has been stated that it indicates either the Ministry of Commerce and Industry or the Department of Personnel and Training. The Committee observe that when terms, words or expressions have more than one meaning it should be explicitly clarified in the rules itself so that there is no scope for varied interpretation of the expressions. The Committee therefore, recommend that the Ministry may clarify the above terms in the Rules themselves and bring out the necessary amendment to the Rules.

(Para 3.5 of the Report)

Reply of the Ministry

The institutional arrangement of the Coffee Board has been modified recently in the interest of improving the performance of the sector and the Government decided to appoint a non-official Chairman with an advisory role and Secretary, Coffee Board, an officer of JS level to act as Chief Executive Officer. Accordingly, the Recruitment Rules for the post of Chairman and Secretary, Coffee Board have been annulled vide notification G.S.R. 872(E) dated 8th September, 2016 and G.S.R. 1375 (E) dated 8th November, 2017 respectively.

Further Legislative Department opined that the allocation of business to the Ministries/Department are subject to modification and is not advisable to specify the Administrative Ministry. Accordingly, no modification has been made for the post of Director (Finance), Coffee Board.

Recommendation of the Committee

The Committee note that the terms like 'key posts' which was used in the Rules were unclear and non-specific. The use of such ambiguous terms in the rules tend to open the scope for varied interpretation by different persons. The Committee observe that on being pointed out, the Ministry have clarified that the key posts comprises of the posts of the Chairman, Secretary and Director of Finance. The Committee opine that vague expressions and terms tend to weaken the rules in terms of their framing and application. The Committee, therefore, recommend that the Ministry may clarify the term 'key post' in rules and bring out an amendment to this affect.

(Para 3.8 of the Report)

Reply of the Ministry

Necessary amendments made vide notification G.S.R. 872(E) dated 8.9.2016.

Recommendation of the Committee

In the schedule for scientific posts, entry in column 6 indicates that the experience is to be drawn from the recognized institution in the field of agricultural research or agricultural extension or Agricultural Teaching. The term recognized institution lacks specificity and is bears the risk of being interpreted differently by differently persons in accordance to their convenience.

(Para 3.11 of the Report)

Reply of the Ministry

Necessary amendments have been made vide notification G.S.R. 1479 (E) dated 1.12.2017.

Recommendation of the Committee

The Committee note that the expressions such as recognized institution which are unable to convey the exact nomenclature and could be interpreted variedly should be avoided in the rules. The Committee desire that as far as possible the terms in rules should be spelt out with precision and accurately so that it does not leave scope for varied interpretation. The Committee note with satisfaction that on being pointed out the Ministry have agreed to amend the rules suitably. The Committee recommend that the Ministry may bring out the amendment at the earliest.

(Para 3.12 of the Report)

Reply of the Ministry

Necessary amendments have been made vide notification G.S.R. 1479 (E) dated 1.12.2017.

Recommendation of the Committee

The Committee note that the 'disqualification clause' is very much indispensible part of the recruitment rules and the standard clause on definition is generally part of the all subordinate legislation which usurp power from the Act of the Parliament. The Committee observe that the Ministry should ensure that while drafting rules standard clauses should certainly form part of rules. The Committee

note with satisfaction that when the issue was taken up with the Ministry, the Ministry have agreed to incorporate the above clauses in the rules. The Committee recommend that the Ministry may amend the rules suitably to include above two clauses.

(Para 3.17 of the Report)

Reply of the Ministry

Necessary amendments have been made vide notification G.S.R. 872 (E) dated 8.9.2016.

Recommendation of the Committee

The Committee note that there was lack of clarity in relation to the method of recruitment for the posts at Sl. No(s) 5, 6, 7, 8 & 20 in Non-Technical Posts and at Sl. No. 1 in Technical Post. The Committee note with satisfaction that the Ministry have agreed to amend the rules for necessary clarity in the method of recruitment. The Committee desire that Ministry should be more vigilant in drafting the recruitment rules so that clarity in rules is maintained. The Committee recommend that the Ministry may bring about the necessary amendments in the rules.

(Para 3.20 of the Report)

Reply of the Ministry

Necessary amendments in respect of post at Sr. No. 5 & 20 have been made vide notification G.S.R. 1479 (E) dated 1.12.2017.

As intimated vide this department's reply dated 3.11.2014 for the post at Sr. No. 6,7 & 8 i.e. Dy. Director (Official Language), OSD (New Delhi), Jt. Secretary (Legal) the rules are framed so as to provide wider promotional opportunities to the employees possessing the requisite qualification and experience. Further, in r/o post at S.No. 1 of Technical Posts i.e. (Jt. Director, Extension), as there is a well-defined feeder cadre of Dy. Director (Extension) with sufficient number of posts, other methods of recruitment viz. deputation or recruitment have not been included.

Recommendation of the Committee

The Committee note that for the aforesaid posts the probation period was not prescribed even though there was a change in service group. The Ministry have given the clarification that as the above posts are tenure posts, therefore, no probation period is applicable. The Committee observe that already for various posts which are in the nature of tenure posts the same has been mentioned.

Therefore, the Committee recommend that for the sake of clarity in the rules for above posts, it may be indicated that these posts are tenure posts.

(Para 3.24 of the Report)

Reply of the Ministry

As regards, the post at S.No. 5 i.e. Dy. Director (Admn. Or Accounts), Necessary amendments have been made vide notification G.S.R. 1479 (E) dated 1.12.2017.

As regards the post at S.No 7 i.e OSD (New Delhi) and at S. No. 8 i.e. Jt. Secretary (Legal, Tenure is specified in column 10 clearly indicating that these are tenure posts.

Recommendation of the Committee

The Committee note that in column 8, probation period has been prescribed as two years for selection to the post of Deputy Director (Official Language). However, the probation period is only applicable to the feeder cadre carrying the grade pay of Rs 4600 and not the grade pay of Rs 5400 which was clarified by the Ministry when the ambiguity was pointed out. The Committee desire that lack of specificity in prescribing the probation period is certainly an infirmity which should be rectified. Therefore, the Committee recommend that the Ministry may amend the rules to clearly state that the probation period is only applicable for the feeder cadre which carries a grade pay of Rs 4600.

(Para 3.28 of the Report)

Reply of the Ministry

Necessary amendments have been made vide notification G.S.R. 1479 (E) dated 1.12.2017.

Recommendation of the Committee

The Committee strongly view the fact that Ministry had ignored the apparent contradiction in the entries for the posts at Sl. No. 3 and 4 in the 'scientific posts'. While one entry prescribed an experience of 10 years in the grade pay of Rs 5400, the other entry prescribes a probation period of two years even though the post to which recruitment is to be made carries a grade pay of Rs 6600. The Committee note that the both the grade pay were part of single pay band and consequently, no probation period was applicable. The Committee note with satisfaction that on being pointed out the Ministry have proposed to amend the rules to delete the probation period. The Committee recommend that Ministry may amend the rules to make the necessary changes.

(Para 3.32 of the Report)

Reply of the Ministry

As per DoP&T guidelines dated 21.07.2014 probation period is required in case of direct recruitment to all posts irrespective of the group from which they are recruited, hence, amendment may not be required for these post.

Recommendation of the Committee

The Committee seriously take note of the fact that the Ministry have failed to notice the glaring contradiction in the entries in the rules and prescribed a probation period when non was applicable. The Committee observe that the rules have prescribed probation period for the post of Assistant Specialist which carries a grade pay of Rs 4600 and feeder cadre carries a grade pay of Rs 4200. The probation period has been prescribed despite the fact that both the grade pays are part of Pay Band-2. The Committee note that on being brought to the notice of the Ministry, they have proposed to delete the probation period for the aforesaid post. The Committee recommend that the Ministry may bring out the necessary amendment to remove the probation period for the aforesaid posts at the earliest.

(Para 3.35 of the Report)

Reply of the Ministry

Necessary amendments have been made vide notification G.S.R. 1479 (E) dated 1.12.2017.

**[Ministry of Commerce & Industry
(Department of Commerce)
OM No. 09/03/2007-Plant-B dated 9 January, 2018]**

Appendix – II
(Vide Para 5 of the Introduction)

**EXTRACTS FROM MINUTES OF THE THIRD SITTING OF THE COMMITTEE ON
SUBORDINATE LEGISLATION (2018-2019)**

The Third sitting of the Committee (2018-2019) was held on Thursday, the 20th December, 2018 from 1500 hours to 1630 hours in Committee Room No. 'D', Parliament House Annexe, New Delhi.

PRESENT

- | | | |
|----|---|-------------|
| 1. | <u>Shri Dilip Kumar Mansukhlal</u> Gandhi | Chairperson |
|----|---|-------------|

MEMBERS

- | | | |
|----|-------------------------------|--|
| 2. | Shri Birendra Kumar Chaudhary | |
| 3. | Shri Shyama Charan Gupta | |
| 4. | Shri S.P. Muddahanume Gowda | |
| 5. | Shri Chandulal Sahu | |
| 6. | Shri Alok Sanjar | |
| 7. | Shri Ram Prasad Sarmah | |
| 8. | Adv. Narendra Keshav Sawaikar | |

SECRETARIAT

- | | | | |
|----|----------------------|---|---------------------|
| 1. | Shri Ajay Kumar Garg | - | Director |
| 2. | Shri Nabin Kumar Jha | - | Additional Director |
| 3. | Smt. Jagriti Tewatia | - | Deputy Secretary |

WITNESSES

XX XX XX

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee. The Committee then considered the following draft reports:

- (i) Draft Report on the Acts/Rules/Regulations/Bye-Laws governing the Admission Process of Bachelor of Ayurveda/Homeopathy and other Courses for Higher Studies in Ayurveda/Homeopathy

- (ii) Draft Report on Rules/Regulations governing the service condition of Delhi, Andaman & Nicobar Islands Civil Service (DANICS) and Central Secretariat Service (CSS).
- (iii) Draft Action Taken Report on the recommendations/observations contained in the 8th Report (16th Lok Sabha) of the Committee.
- (iv) Draft Action Taken Report on the observations/recommendations contained in the 12th Report of the Committee (16th Lok Sabha) on the Amendment to Employees Pension Scheme, 1995.
- (v) Draft Action Taken Report on the action taken by the Government on the Recommendations / Observations contained in the Sixteenth Report of the Committee on Subordinate Legislation (Sixteenth Lok Sabha) on Rules/Regulations framed under various Acts of Parliament pertaining to the Ministry of Ayush (Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy).
- (vi) Draft Action Taken Report on the observations/recommendations contained in the 20th Report of the Committee (16th Lok Sabha) on the RBI Pension Regulations, 1990.
3. After deliberations, the Committee adopted the above draft Reports without any modifications. The Committee also authorized the Chairperson to present the same to the House.
4. XX XX XX
5. XX XX XX
6. XX XX XX
7. XX XX XX
8. XX XX XX
9. XX XX XX
10. XX XX XX

The Committee then adjourned.

**Omitted portion of the Minutes are not relevant to this Report

APPENDIX-III

(vide para 6 of Introduction of the Report)

ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS CONTAINED IN THE EIGHTH REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

(SIXTEENTH LOK SABHA)

I.	Total No. of recommendations/observations made	12
II.	Recommendations that have been accepted by the Government [<u>vide</u> recommendations at Sl. Nos. 1.4, 2.4 3.5, 3.8, 3.11, 3.12, 3.17, 3.24, 3.28, 3.32,3.35]	12
III.	No. of recommendations which the Committee do not want to pursue in view of Government reply	Nil
IV.	Percentage of recommendations accepted	100%